

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 71 OF 2025 / EZ**

IN THE MATTER OF:

Bipin Bihari Das

...Applicant

VERSUS

State of Odisha & Ors

...Respondents

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By the Respondent No.3

Through

Kolkata

Date:

Sri Dipanjan Ghosh,

Advocates for the Respondent No.3

(State Pollution Control Board, Odisha)

e-mail: dpnjnghsh0@gmail.com

Phone No.:990308097

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 71 OF 2025 / EZ**

21 NOV 2025

IN THE MATTER OF:

Bipin Bihari Das ...Applicant

VERSUS

State of Odisha & Ors ...Respondents

**AFFIDAVIT ON BEHALF OF THE STATE
POLLUTION CONTROL BOARD, ODISHA,
R.NO.3**

I, Smt. Uma Nanduri, IFS, wife of Sri Prem Kumar Jha, IFS aged around 58 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.3 Board and, as such, am well-acquainted with the facts

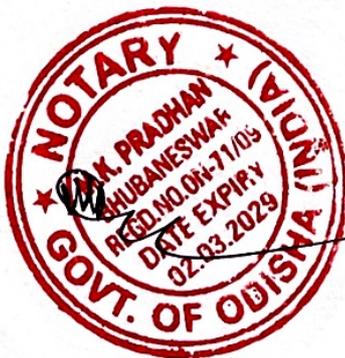


MANJULA KUMAR PRADHAN
 NOTARY PUBLIC
 BHUBANESWAR
 REGD. NO. ON-71/2005
 PH - 9437627119 (M)

X

and circumstances with the case and competent to swear this affidavit.

2. That in compliance to direction dtd.17.04.2025 of the Hon'ble Tribunal in this case the joint inspection report by joint committee has been filed by the Collector & DM, Balasore (R-2) along with its affidavit dtd.22.05.2025. The same was taken note of by the Hon'ble Tribunal vide order dtd.22.05.2025 after going through the report of the joint committee found that the inspection was carried out when the unit was not functional and accordingly, direction has been passed for fresh inspection on a date when the unit is functional and thereafter a fresh report is submitted.
3. That in compliance to order dtd.22.05.2025 of the Hon'ble Tribunal the committee has carried out inspection of the R-8 unit on 09.07.2025 when the plant was in operation and the joint inspection report for inspection carried out on 09.07.2025 has been filed by the R-2 in the affidavit dtd.01.08.2025 as Annexure-A/2 which has been taken note of by the Hon'ble Tribunal in



their order dtd.05.08.2025. In the joint inspection report the committee has made some observation in the conclusion part of the report, wherein it is indicated that the unit was complying all the conditions laid down in the consent to operate issued by the R-3 Board amongst other observations.

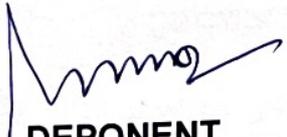
4. That in order bring on record the copies of consent order issued by the Regional Officer, Balasore of the R-3 Board in favour of R-8 unit for Phase-I, Phase-II vide letter No.1311 dtd.27.03.2024 valid upto 31.03.2027 and No.1334 dtd.28.03.2024 valid upto 31.03.2026 and No.4497 dtd.29.10.2025 valid upto 31.03.2027 are annexed to this affidavit and marked as ANNEXURE-R3/1, R3/2 & R3/3 respectively.
5. That the Respondent No.3 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.
6. That the Annexures annexed to the present affidavit are true and correct copies of their originals.



MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH - 9437627119 (M)

21/11/25

7. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.


DEPONENT
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

VERIFICATION:

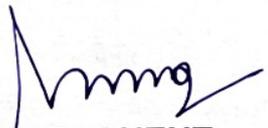
I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 21st day of November, 2025.

SWORN BEFORE ME



MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH - 9437627119 (M)


DEPONENT
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

21/11/25



REGIONAL OFFICE, BALASORE
STATE POLLUTION CONTROL BOARD, ODISHA
 (FOREST, ENVIRONMENT & CLIMATE CHANGE
 DEPARTMENT, GOVT. OF ODISHA)
 Plot No. 1602, Ganeswarpur, Balasore – 756019

No. 1311 / CTO-3486Date 27/03/2024CONSENT ORDER NO. 202 / 2023-24(WPC & APC)**By Regd. Post**

Sub: Consent for discharge of sewage and trade effluent u/s 25/26 of Water (PCP) Act, 1974 and 21 of Air (PCP) Act, 1981 and the Rules framed thereunder for existing / new operation of the plant.

Ref: Your online Application No. 5414860 & Consent to Operate issued vide this office letter No.3117, dt.13.10.2023

Consent is hereby granted u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under.

Name of the Industry: **M/s Gadre Marine Export Pvt. Ltd. (Phase-I)**

Name of the Occupier & Designation: **Sri Arjun Deepak Gadre, Managing Director**

Address of the Unit: **At. Tundara, Po. Inchudi, PS. Khantapada, Pin:756021, Dist. Balasore, Odisha.**

This consent order is valid for the period from 01.04.2024 to 31.03.2027.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured

Sl. No.	Product	Quantity
1	Fish Meal	5000 MT / Annum

B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Prescribed standards
1	Domestic waste water (Outlet of STP)	Holding pond / tank inside plant premises / plantations or gardening inside plant premises	—	pH: 6.5 – 9.0; Total Suspended Solids (TSS) <100 mg/l; Biochemical Oxygen demand (BOD) < 30 mg/l; Fecal Coliform (FC)<1000MPN / 100ml
2	Treated effluent of the unit (Phase-I) (Outlet of ETP)	Holding pond / tank inside plant premises / plantations or gardening inside plant premises	—	pH: 5.5 – 9.0; Total Suspended Solids (TSS): 50 mg/l; Biochemical Oxygen demand (BOD): 30 mg/l; Oils & Grease: 10 mg/l

C. Emission permitted through the following stack subject to the prescribed standard

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission	Prescribed standards
1	Attached to the Coal fired boiler	30 (above ground level)	—	150 mg/Nm ³

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Fish Scale & Head	—	—	—	—	Generated quantities shall be stored properly and disposed off in an Environment Friendly manner or to authorized parties.



E. GENERAL CONDITIONS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. . In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been taped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process

13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.

26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment

either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.

38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

F. SPECIAL CONDITIONS

GENERAL:

1. The industry shall abide by the E (P) Act, 1986 and Rules framed there under.
2. The industry shall obtain NOC from the central Ground Water Authority for consumption of ground water for industrial use & submit the same to the Board.
3. The industry shall maintain the ambient noise standards as prescribed standards in the Noise Pollution (Regulation and Control) Rules, 2000.
4. The proponent shall comply with the provisions of E- waste (Management) Rules, 2016 and shall handover the E-wastes to authorized collection centres /registered dismantlers / recyclers for disposal of the wastes.
5. Municipal wastes shall be disposed of as per the Solid Waste Management Rules, 2016 and amendment made thereafter.
6. The project proponent shall comply with the provisions made under Plastic Waste Management Rules, 2016 and amendment made thereafter and shall ensure prohibition of use of Single Use Plastic within the premises.
7. The above conditions will be enforced inter alia the provisions under the Water (P&CP) Act, 1974, the Air (P&CP) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendment from time to time and Rules framed thereunder.

8. The Board may impose further condition or modify the conditions as stipulated in this order and may revoke this order in case the stipulated condition are not implemented and/or information is found to have been suppressed/wrongly furnished in the application form.
9. The Board reserves the right to revoke / refuse consent to operate at any time during the period for which consent is granted in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.
10. The industry shall submit point wise compliances to the consent conditions every year by the end of March positively to keep this consent order in force.
11. No further expansion/modernization shall be carried out by the industry without prior approval from the Board.
12. The unit shall install a digital display Board for displaying information with respect to Air, Water, Solid waste, Hazrdous waste if any, Plantations etc at the factory main gate for public view .
13. The industry shall provide adequate sanitation facilities for its workers to avoid any open defecation and unhygienic condition in the surrounding areas.
14. Good housekeeping practice shall be followed to improve the work environment.
15. In case of public complaint which is found genuine the facility shall be shifted to a suitable place and fresh consent to establish (NOC) shall be obtained.
16. The industry shall pay differential fees if any as per the Odisha Gazette Notification dtd. 16.07.2012 of Forest and Environment Department, Government of Odisha.
17. Plantation shall be taken up along its boundary and available vacant spaces in the industry premises over 1/3rd of the total area @ 1000 trees per acre.

B. WATER POLLUTION

1. Under no circumstances, the industry shall discharge any waste water to outside the factory premises; effluent treatment plant (ETP) shall be operated and maintained properly to comply the prescribed standards of effluent discharged.
2. The effluent generated from the Process (Fish Meal) & Boiler section shall be adequately treated in the properly designed Effluent Treatment Plant of adequate capacity as per the guideline laid down in COINDS published by Central Pollution Control Board (CPCB) during June,1997 and amendments made there under to meet the prescribed standards. Effluent standard for

disposal into land for irrigation : pH – 5.5 – 9.0, Total Suspended Solids (TSS) – 200 mg/l, B.O.D – 100 mg/l, Oil & Grease – 10 mg/l. Effluent standard for disposal into inland surface water – pH – 5.5 – 9.0, Total Suspended Solids (TSS) – 50 mg/l, B.O.D – 30 mg/l, Oil & Grease – 10 mg/l.

3. The industry shall utilize the treated effluent for irrigation in captive plantation within plant premises .A holding pool /pond shall be provided inside the factory premises to store the treated effluent which remains unutilized for irrigation , particularly during monsoon .
- 4.Domestic effluent shall be treated in a Sewerage Treatment Plant (STP) of adequate capacity & treated waste water shall be discharged to a holding pool /pond located inside the unit premises from where it is used for for irrigation in captive plantation within plant premises
5. Rain water harvesting practice shall be followed by utilizing the rain water collected from the roof of the building for recharging of ground water within the premises as per the concept and practice prescribed by the Central Pollution Control Board (CPCB)
6. Cooling water shall be completely reused. Wash or waste water generated from the unit shall be treated adequately in a proper waste water treatment system for treatment of the wash/waste water generated during floor washing & packaging materials washing (if any) and the treated wastewater shall be used for plantations , dust suppression and washing purposes inside the premises and surplus water discharged to nearby drain after meeting the prescribed standard.
7. Garland drains and Settling pits shall be provided for runoff water management prior to discharge to outside and treated water shall utilize for plantation and dust suppression purposes.

C. AIR POLLUTION

1. Adequate air pollution control system shall be provided to control particulate matter emission through the stack attached to the boiler in order to meet the prescribed standard of 150 mg/Nm³ & the stack height of the chimney attached to the boiler should be of 30M above ground level.

The unit shall install adequately designed dust extraction system with

cyclones/pulse jet bag filter at the outlet of the boiler and adopt other air pollution control measures to control dust emission so as to meet the prescribed standard of the Board.

3. Adequate air pollution control system such as wet scrubber shall be provided at the outlet of the Drier & cooker for treatment flue gas generate from these process equipments to meet the prescribed standard of the flue gas.
4. Porthole, monitoring platform and safe approach ladder shall be provided at the stack attached to the Boiler to facilitate flue gas monitoring.
5. Industry shall provide covered shed with concrete floor, Garland drains & settling pits as well as dust suppression system at coal storage area to avoid any fugitive dust nuisance in its surrounding areas.
6. Ash storage and disposal areas shall be properly covered under dust suppression system to avoid fugitive dust emission.
7. The ambient air quality at the boundary of the industry premises shall conform to the National Ambient Air Quality Standard prescribed under Environment (Protection) Rule, 1986.
8. The unit shall provide a stack of adequate height to the DG set. Height of the stack attached to DG set shall be: $H = h + 0.2 \sqrt{KVA}$, where h= height of the roof where DG set shall be installed and KVA = capacity of the DG set
9. Work zone area including the internal roads surrounding the industry shall be black topped, asphalted or concreted. Water spraying system shall be installed for regular spraying of water on roads and work zone to minimize fugitive dust emission.
10. The dust containment cum suppression system shall be provided at all dust generating sources.
11. The unit shall take all possible steps for control of fugitive dusts in the work environment and provide necessary air ventilation.
12. The good housekeeping practice shall be followed up to control fugitive dust emission.
13. Adequate exhaust system shall be made over the Process and other work zone areas.
14. Adequate dust suppression /extraction with collection system shall be installed at

raw material handling area and other potential dust generating points to minimize fugitive dust emission.

15. All the process activities shall be carried out inside the shed.

D. SOLID & HAZARDOUS WASTE:

1. The industry shall dispose the solid wastes in an environment friendly manner and in no case such waste shall be disposed off outside of its premises & generated solid wastes shall be composted for use as manure.

The occupier must comply with the conditions stipulated in section A, B, C, D, E, and F to keep this consent order valid.

To

**Sri Arjun Deepak Gadre , Managing Director
M/s Gadre Marine Export Pvt. Ltd.(Phase-1)
At: Tundara, PO: Inchudi, PS: Khantapada
Pin: 756021, Dist. – Balasore, Odisha.**


27/03/2024
REGIONAL OFFICER

Memo No. 1312(7) Date 27/03/2024

Copy forwarded to

- i) The Member Secretary, S.P.C. Board, Odisha, Bhubaneswar,
- ii) The Collector and District Magistrate, Balasore
- iii) The D.F.O, Balasore.
- iv) The G.M, DIC, Balasore
- v) The Dy. Director of Fisheries, Balasore
- vi) The Asst. Director of Factories & Boilers, Balasore.
- vii) Copy to Guard File


27/03/2024
REGIONAL OFFICER

ANNEXURE – I

STANDARDS FOR DISCHARGE OF INDUSTRIAL EFFLUENT

Sl.No.	Parameters	Standards			
		Inland surface water	Public sewers	Land for irrigation	Marine Coastal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	a. For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	-----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5°C above the receiving water temperature	-----	-----	Shall not exceed 5°C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	----	-----	1.0
9.	Ammoniacal nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/1 max.	100	----	-----	100
11.	Free ammonia (as NH ₃) mg/1 max.	5.0	----	-----	5.0
12.	Biochemical Oxygen Demand (5 days at 20°C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	----	-----	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	-----	0.001



16.	Lead (as pb) mg/1 max.	01.	1.0	-----	2.0
17.	Cadmium (as Cd) mg/1 max.	2.0	1.0	-----	
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phenolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curie/ml. b. Beta emitter micro curie/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l

ANNEXURE - II

AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutant	Time Weighted Average	Concentration in Ambient Air		
			Industrial Area, Residential, Rural and Other areas	Ecological Sensitive Area (Notified by Central Govt.	Method of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1	Sulphur Dioxide (SO ₂), µg/m ³	Annual* 24 Hours**	50 80	20 80	1. Improve West and Gaeke method 2. Ultraviolet fluorescence
2	Oxides of Nitrogen as NO ₂ , µg/m ³	Annual* 24 Hours**	40 80	30 80	1. Jacob & Hcchheiser Modified (Na-Argenite Method) 2. Gas Phase Chemiluminescence
3	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual* 24 Hours**	60 100	60 100	-Gravimetric -TOEM -Beta Attenuation
4	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual* 24 hours**	40 60	40 60	-Gravimetric -TOEM -Beta Attenuation

* Annual Arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform interval.

** 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Tel.: 06782-244110

Website: www.ospceboard.orge-mail: rospcb.balasure@ospceboard.org

REGIONAL OFFICE, BALASORE
STATE POLLUTION CONTROL BOARD, ODISHA

(FOREST, ENVIRONMENT & CLIMATE CHANGE
 DEPARTMENT, GOVT. OF ODISHA)

Plot No. 1602, Ganeswarpur, Balasore – 756019

No. 1334 / CTO- 3529Date 28/03/2024CONSENT ORDER NO. 203 / 2023-24(WPC & APC)**By Regd. Post**

Sub: Consent for discharge of sewage and trade effluent u/s 25/26 of Water (PCP) Act, 1974 and 21 of Air (PCP) Act, 1981 and the Rules framed thereunder for existing / new operation of the plant.

Ref: Your online Application No. 5415074 & Consent to Operate Order issued vide this office letter No. 3011, dt.06.10.2023

Consent is hereby granted u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under.

Name of the Industry: **M/s Gadre Marine Export Pvt. Ltd. (Phase-II)**

Name of the Occupier & Designation: **Sri Arjun Deepak Gadre, Managing Director**

Address of the Unit: **At/Po. Tundara, PS. Khantapada, Pin:756021, Dist. Balasore, Odisha**

This consent order is valid for the period from 01.04.2024 to 31.03.2026.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured

Sl. No.	Product	Quantity
1	Surimi (Fish Paste)	10,800 MT / Annum

B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Prescribed standards
1	Treated waste water (Out let of STP)	Holding pond / tank inside plant premises / plantations or gardening inside plant premises	—	pH: 6.5 – 9.0; Total Suspended Solids (TSS) <100 mg/l; Biochemical Oxygen demand (BOD) < 30 mg/l; Fecal Coliform (FC)<1000MPN / 100ml
2	Treated effluent of the unit (Phase-II) (Outlet of ETP)	Holding pond / tank inside plant premises used for plantations or gardening inside plant premises partly. Finally rest quantity of the treated waste water discharge to the Bay of Bengal at Pai of Tundara village through own pipe line network	—	pH: 5.5 – 9.0; Total Suspended Solids (TSS): 50 mg/l; Biochemical Oxygen demand (BOD): 30 mg/l; Oils & Grease: 10 mg/l

C. Emission permitted through the following stack subject to the prescribed standard

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission	Prescribed standards

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD, approx.)	Quantity to be reused on site (TPD, approx.)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Fish Scale Head, Skin and Bone	109	109	—	—	Generated quantities shall be stored properly and disposed off in an Environment Friendly manner for captive use or to authorized parties.

E. GENERAL CONDITIONS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.

8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.

taken to equalization tank.

22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge

including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.

35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

F. SPECIAL CONDITIONS

GENERAL:

1. The industry shall abide by the E (P) Act, 1986 and Rules framed there under.

2. The industry shall maintain the ambient noise standards as prescribed standards in the Noise Pollution (Regulation and Control) Rules, 2000.
3. The proponent shall comply with the provisions of E- waste (Management) Rules, 2016 and shall handover the E-wastes to authorized collection centres /registered dismantlers / recyclers for disposal of the wastes.
4. Municipal wastes shall be disposed of as per the Solid Waste Management Rules, 2016 and amendment made thereafter.
5. The project proponent shall comply with the provisions made under Plastic Waste Management Rules, 2016 and amendment made thereafter and shall ensure prohibition of use of Single Use Plastic within the premises.
6. The above conditions will be enforced inter alia the provisions under the Water (P&CP) Act, 1974, the Air (P&CP) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendment from time to time and Rules framed thereunder.
7. The Board may impose further condition or modify the conditions as stipulated in this order and may revoke this order in case the stipulated condition are not implemented and/or information is found to have been suppressed/wrongly furnished in the application form.
8. The Board reserves the right to revoke / refuse consent to operate at any time during the period for which consent is granted in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.
9. The industry shall submit point wise compliances to the consent conditions every year by the end of March positively to keep this consent order in force.
10. No further expansion/modernization shall be carried out by the industry without prior approval from the Board.
11. The unit shall install a digital display Board for displaying information with respect to Air, Water, Solid waste, Hazardous waste if any, Plantations etc at the factory main gate for public view .
12. The industry shall provide adequate sanitation facilities for its workers to avoid any open defecation and unhygienic condition in the surrounding areas.
13. Good housekeeping practice shall be followed to improve the work environment.
14. In case of public complaint which is found genuine the facility shall be shifted to a suitable place and fresh consent to establish (NOC) shall be obtained.
15. The industry shall pay differential fees if any as per the Odisha Gazette Notification dtd. 16.07.2012 of Forest and Environment Department, Government of Odisha.

16. Plantation shall be taken up along its boundary and available vacant spaces in the industry premises over $1/3^{\text{rd}}$ of the total area @ 1000 trees per acre.

B. WATER POLLUTION

1. Under no circumstances, the industry shall discharge any waste water to outside the factory premises; effluent treatment plant (ETP) shall be operated and maintained properly to comply the prescribed standards of effluent discharged.
2. The unit shall install dedicated energy meter for its ETP and a log book shall be maintained regularly and it shall be made available for verification during inspection.
3. The effluent generated from the Process (Fish Paste/ Surimi) shall be adequately treated in the properly designed Effluent Treatment Plant of adequate capacity as per the guideline laid down in COINDS published by Central Pollution Control Board (CPCB) during June, 1997 and amendments made there under to meet the prescribed standards. Effluent standard for disposal into land for irrigation : pH – 5.5 – 8.5, Total Suspended Solids (TSS) – 200 mg/l, B.O.D – 100 mg/l, Oil & Grease – 10 mg/l. Effluent standard for disposal into inland surface water – pH – 5.5 – 8.5, Total Suspended Solids (TSS) – 100 mg/l, B.O.D – 30 mg/l, Oil & Grease – 10 mg/l.
4. The industry shall utilize the treated effluent for irrigation in captive plantation within plant premises. A holding pool /pond shall be provided inside the factory premises to store the treated effluent which remains unutilized for irrigation, particularly during monsoon.
5. Domestic effluent shall be treated in a full fledged STP of adequate capacity and treated domestic waste water shall be used for dust suppression, plantations, gardening etc.
6. The unit shall be kept a sampling point at the Inlet and Outlet of the ETP as well as STP for manual sampling of waste water and treated waste water respectively for analysis of the parameters.
7. The unit shall install a Continuous Effluent Monitoring System (CEMS) at the outlet of the ETP for continuous analysis of the treated waste water before discharge to outside through pipe line and this data shall be displayed digitally at the factory main gate for public view.

8. The unit shall install a digital display board of adequate size as specified in CPCB guideline for display board at the factory main gate to displaying the environmental data w.r.t Air, Water, Noise etc. digitally for public view.
9. Rain water harvesting practice shall be followed by utilizing the rain water collected from the roof of the building for recharging of ground water within the premises as per the concept and practice prescribed by the Central Pollution Control Board (CPCB)
10. Cooling water shall be completely reused. Wash or waste water generated from the unit shall be treated adequately in a proper waste water treatment system for treatment of the wash/waste water generated during floor washing & packaging materials washing (if any) and the treated wastewater shall be used for plantations, dust suppression and washing purposes inside the premises and surplus water discharged to nearby drain after meeting the prescribed standard.
11. Garland drains and Settling pits shall be provided for runoff water management prior to discharge to outside and treated water shall utilize for plantation and dust suppression purposes.

C. AIR POLLUTION

1. The ambient air quality at the boundary of the industry premises shall conform to the National Ambient Air Quality Standard prescribed under Environment (Protection) Rule, 1986.
2. The unit shall provide a stack of adequate height to the DG set. Height of the stack attached to DG set shall be: $H = h + 0.2 \sqrt{KVA}$, where h= height of the roof where DG set shall be installed and KVA = capacity of the DG set
3. Work zone area including the internal roads surrounding the industry shall be black topped, asphalted or concreted. Water spraying system shall be installed for regular spraying of water on roads and work zone to minimize fugitive dust emission.
4. The dust containment cum suppression system shall be provided at all dust generating sources.
5. The unit shall take all possible steps for control of fugitive dusts in the work environment and provide necessary air ventilation.
6. The good housekeeping practice shall be followed up to control fugitive dust emission.
7. Adequate exhaust system shall be made over the Process and other work zone areas.

8. Adequate dust suppression /extraction with collection system shall be installed at raw material handling area and other potential dust generating points to minimize fugitive dust emission.
9. All the process activities shall be carried out inside a covered shed.
10. Preventive measures shall be taken to avoid unpleasant odour in order to avoid any public nuisance.

D. SOLID & HAZARDOUS WASTE:

1. The industry shall dispose the solid wastes in an environment friendly manner and in no case such waste shall be disposed off outside of its premises & generated solid wastes shall be used in the process of Fish meal or Paste/Surimi or composted for use as manure.
2. The solid waste generated as ETP sludge and from other sources shall be suitably disposed off without causing any public nuisance or environmental contamination.
3. STP sludge shall be used as manure for greenbelt development.
4. The unit shall obtain authorization for management of Hazardous Waste as per the provision of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 as amended from time to time, if applicable.

The occupier must comply with the conditions stipulated in section A, B, C, D, E, and F to keep this consent order valid.

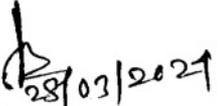
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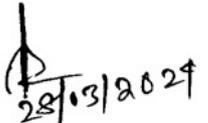
**Sri Arjun Deepak Gadre , Managing Director
Gadre Marine Export Pvt. Ltd.(Phase-2)
At- Surimi Unit, Salt Road , Tundara, PO-Inchudi
PS-Khantapada, Pin-756021, Dist. – Balasore, Odisha.**

Memo No. 1335¹⁷ / Date 28/03/2024

Copy forwarded to

- i) The Member Secretary, S.P.C. Board, Odisha, Bhubaneswar,
- ii) The Collector and District Magistrate, Balasore
- iii) The D.F.O, Balasore.
- iv) The G.M, DIC, Balasore
- v) The Dy. Director of Fisheries, Balasore
- vi) The Asst. Director of Factories & Boilers, Balasore.
- vii) Copy to Guard File


28/03/2024
REGIONAL OFFICER


28/03/2024
REGIONAL OFFICER

ANNEXURE – I

STANDARDS FOR DISCHARGE OF INDUSTRIALEFFLUENT

Sl.No.	Parameters	Standards			
		Inland surface water	Public sewers	Land for irrigation	Marine Costal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	a. For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	-----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5 ⁰ C above the receiving water temperature	-----	-----	Shall not exceed 5 ⁰ C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	----	-----	1.0
9.	Ammoniacal nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/1 max.	100	----	-----	100
11.	Free ammonia (as NH ₃) mg/1 max.	5.0	----	-----	5.0
12.	Biochemical Oxygen Demand (5 days at (20 ⁰ C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	----	-----	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	-----	0.001
16.	Lead (as pb) mg/1 max.	01.	1.0	-----	2.0

17.	Cadmium (as Cd) mg/l max.	2.0	1.0	-----	
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phenolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curie/ml. b. Beta emitter micro curie/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l

AMBIENT AIR QUALITY STANDARDS

ANNEXURE - II

Sl. No.	Pollutant	Time Weighted Average	Concentration in Ambient Air		
			Industrial Area, Residential, Rural and Other areas	Ecological Sensitive Area (Notified by Central Govt.	Method of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1	Sulphur Dioxide (SO ₂), µg/m ³	Annual* 24 Hours**	50 80	20 80	1. Improve West and Gaeke method 2. Ultraviolet fluorescence
2	Oxides of Nitrogen as NO ₂ , µg/m ³	Annual* 24 Hours**	40 80	30 80	1. Jacob & Hcchheiser Modified (Na-Argenite Method) 2. Gas Phase Chemiluminescence
3	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual* 24 Hours**	60 100	60 100	-Gravimetric -TOEM -Beta Attenuation
4	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual* 24 hours**	40 60	40 60	-Gravimetric -TOEM -Beta Attenuation

* Annual Arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform interval.

** 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

ANNEXURE-R3/3

Tel.: 06782-244110

Website: www.ospcbboard.orge-mail: rospcb.balasure@ospcbboard.org

REGIONAL OFFICE, BALASORE
STATE POLLUTION CONTROL BOARD, ODISHA

(FOREST, ENVIRONMENT & CLIMATE CHANGE
 DEPARTMENT, GOVT. OF ODISHA)

Plot No. 1602, Ganeswarpur, Balasore – 756019

No. 4492 / CTO.- 3486Date 29/10/2025By Regd. PostCONSENT ORDER NO. 166 / 2025-26(WPC & APC)

Sub: Consent for discharge of sewage and trade effluent u/s 25/26 of Water (PCP) Act, 1974 and 21 of Air (PCP) Act, 1981 and the Rules framed thereunder for existing / new operation of the plant.

Ref: Your online application no. 6868984 , Consent to Establish expansion & Consent to Operate Order issued vide letter No. 3662, dt.01.09.2025 & 2079,dt.21.05.2025 respectively.

Consent is hereby granted u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under.

Name of the Industry: M/s Gadre Marine Export Pvt. Ltd.(Phase-III)

Name of the Occupier & Designation: Sri Arjun Deepak Gadre, Director

Address of the Unit: At/Po: Tundara, PS;Khantapada, Pin:756021,Dist. – Balasore,Odisha.

This consent order is valid for the period up to 31.03.2027.

This consent order is subject to final outcome of the O.A No.71/2025/EZ which is subjudice before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata. This consent order suppresses the earlier consent order issued vide this office letter No. 2079,dt.21.05.2025 & is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured

Sl. No.	Product	Quantity
1	Fish Meal	14000 MT / Annum

B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Prescribed standards
1	Domestic waste water	Soak pit via septic tank	—	—
2	Treated effluent of the unit (Phase-I) (Outlet of ETP)	Holding pond / tank inside plant premises / plantations or gardening inside plant premises	—	pH : 5.5 – 9.0; Total Suspended Solids (TSS) : 200 mg/l; Biochemical Oxygen demand (BOD) : 100 mg/l; Oils & Grease : 10 mg/l

C. Emission permitted through the following stack subject to the prescribed standard

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission	Prescribed standards
1	Attached to the Coal fired boiler	30 (above ground level)	—	150 mg/Nm ³

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Fish Scale & Head	—	—	—	—	Generated quantities shall be stored properly and disposed off in an Environment Friendly manner or to authorized parties .

E. GENERAL CONDITIONS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. . In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been taped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the lace where the effluent is entering into any

- water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
 15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
 16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
 17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
 18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
 19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
 20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
 21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
 22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
 23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
 24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
 25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
 26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.

27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.

38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

F. SPECIAL CONDITIONS

GENERAL:

1. The industry shall abide by the E (P) Act, 1986 and Rules framed there under.
2. The industry shall maintain the ambient noise standards as prescribed standards in the Noise Pollution (Regulation and Control) Rules, 2000.
3. The proponent shall comply with the provisions of E- waste (Management) Rules,2016 and shall handover the E-wastes to authorized collection centres /registered dismantlers / recyclers for disposal of the wastes.
4. Municipal wastes shall be disposed of as per the Solid Waste Management Rules,2016 and amendment made thereafter.
5. The project proponent shall comply with the provisions made under Plastic Waste Management Rules,2016 and amendment made thereafter and shall ensure prohibition of use of Single Use Plastic within the premises.
6. The above conditions will be enforced inter alia the provisions under the Water (P&CP) Act,1974, the Air (P&CP) Act,1981,the Environment (Protection) Act,1986 and the Public Liability Insurance Act,1991 along with their amendment from time to time and Rules framed thereunder.
7. The Board reserves the right to revoke / refuse consent to operate at any time during the period for which consent is granted in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.
8. The industry shall submit point wise compliances to the consent conditions every year by the end of March positively to keep this consent order in force.



9. No further expansion/modernization shall be carried out by the industry without prior approval from the Board.
10. Good housekeeping practice shall be followed to improve the work environment.
11. In case of public complaint which is found genuine the facility shall be shifted to a suitable place and fresh consent to establish (NOC) shall be obtained.
12. The industry shall pay differential fees if any as per the Odisha Gazette Notification dtd. 16.07.2012 of Forest and Environment Department, Government of Odisha.
13. Plantation shall be taken up along its boundary and available vacant spaces in the industry premises over 1/3rd of the total area @ 1000 trees per acre.

B. WATER POLLUTION

1. Under no circumstances, the industry shall discharge any waste water to outside the factory premises; effluent treatment plant (ETP) shall be operated and maintained properly to comply the prescribed standards of effluent discharged.
2. The effluent generated from the Process (Fish Meal) & Boiler section shall be adequately treated in the properly designed Effluent Treatment Plant of adequate capacity as per the guideline laid down in COINDS published by Central Pollution Control Board (CPCB) during June, 1997 and amendments made there under to meet the prescribed standards. Effluent standard for disposal into land for irrigation : pH – 5.5 – 8.5, Total Suspended Solids (TSS) – 200 mg/l, B.O.D – 100 mg/l, Oil & Grease – 10 mg/l. Effluent standard for disposal into inland surface water – pH – 5.5 – 8.5, Total Suspended Solids (TSS) – 100 mg/l, B.O.D – 30 mg/l, Oil & Grease – 10 mg/l.
3. The industry shall utilize the treated effluent for irrigation in captive plantation within plant premises. A holding pool /pond shall be provided inside the factory premises to store the treated effluent which remains unutilized for irrigation, particularly during monsoon.
4. Domestic effluent shall be discharged to soak pit via septic tank constructed as per BIS specifications.
5. Rain water harvesting practice shall be followed by utilizing the rain water collected from the roof of the building for recharging of ground water within the premises as per the concept and practice prescribed by the Central Pollution Control Board (CPCB)
6. Cooling water shall be completely reused. Wash or waste water generated from the unit shall be treated adequately in a proper waste water treatment system for treatment of the wash/waste water generated during floor washing & packaging materials washing (if any) and the treated wastewater shall be used for plantations, dust suppression and washing purposes inside the premises and surplus water discharged to nearby drain after meeting the prescribed standard.

7. Garland drains and Settling pits shall be provided for runoff water management prior to discharge to outside and treated water shall utilize for plantation and dust suppression purposes.

C. AIR POLLUTION

1. Adequate air pollution control system shall be provided to control particulate matter emission through the stack attached to the boiler in order to meet the prescribed standard of 800 mg/Nm^3 & the stack height of the chimney attached to the boiler should be of 30M above ground level.
2. The unit shall install adequately designed dust extraction system with cyclones/pulse jet bag filter at the outlet of the boiler and adopt other air pollution control measures to control dust emission so as to meet the prescribed standard as per the guidelines laid down in COINDS published by CPCB during July,2008.
3. Adequate air pollution control system such as wet scrubber shall be provided at the outlet of the Drier & cooker for treatment flue gas generate from these process equipments to meet the prescribed standard of the flue gas.
4. Porthole, monitoring platform and safe approach ladder shall be provided at the stack attached to the Boiler to facilitate flue gas monitoring.
5. Industry shall provide covered shed with concrete floor, Garland drains & settling pits as well as dust suppression system at coal storage area to avoid any fugitive dust nuisance in its surrounding areas.
6. Ash storage and disposal areas shall be properly covered under dust suppression system to avoid fugitive dust emission.
7. The ambient air quality at the boundary of the industry premises shall conform to the National Ambient Air Quality Standard prescribed under Environment (Protection) Rule, 1986.
8. The unit shall provide a stack of adequate height to the DG set. Height of the stack attached to DG set shall be: $H = h + 0.2 \sqrt{\text{KVA}}$, where h= height of the roof where DG set shall be installed and KVA = capacity of the DG set.
9. The height of the stack connected to the DG sets of capacity more than 800 KVA shall confirm the following
 - i) $14Q^{0.3}$. Q= Total SO₂ emission from the plant kg/hr ii) Minimum 6 m above the building where generator set installed. iii) 30 mtr.
10. All DG sets installed before 1.7.2004 shall be scrapped. DG sets complying with either State-I or, Stage-II emission norms shall reduce particulate matter emission by 70% by installing RECD without affecting any other emission parameters as per the CPCB guidelines and Board's letter vide No 17927, dated 14.11.2023, in this regard.
11. Work zone area including the internal roads surrounding the industry shall be black topped, asphalted or concreted . Water spraying system shall be installed for

regular spraying of water on roads and work zone to minimize fugitive dust emission.

12. The dust containment cum suppression system shall be provided at all dust generating sources.

13. Adequate exhaust system shall be made over the Process and other work zone areas.

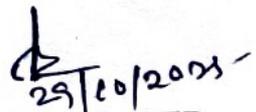
D. SOLID & HAZARDOUS WASTE:

1. The industry shall dispose the solid wastes in an environment friendly manner and in no case such waste shall be disposed off outside of its premises & generated solid wastes shall be composted for use as manure.

The occupier must comply with the conditions stipulated in section A, B, C, D, E, and F to keep this consent order valid.

To

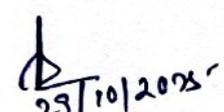
**Sri Arjun Deepak Gadre , Managing Director
M/s Gadre Marine Export Pvt. Ltd.(Phase-III)
At: Tundara, PO: Inchudi, PS: Khantapada
Pin: 756021, Dist. – Balasore, Odisha.**


29/10/2025
REGIONAL OFFICER

Memo No. 4498⁽⁷⁾ / Date 29/10/2025

Copy forwarded to

- i) The Member Secretary, S.P.C. Board, Odisha, Bhubaneswar,
- ii) The Collector and District Magistrate, Balasore
- iii) The D.F.O, Balasore.
- iv) The G.M, DIC, Balasore
- v) The Dy. Director of Fisheries, Balasore
- vi) The Asst. Director of Factories & Boilers, Balasore.
- vii) Copy to Guard File


29/10/2025
REGIONAL OFFICER

ANNEXURE – I

STANDARDS FOR DISCHARGE OF INDUSTRIAL EFFLUENT

Sl.No.	Parameters	Standards			
		Inland surface water	Public sewers	Land for irrigation	Marine Coastal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odorless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	a.For process wastewater – 100 b.For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5°C above the receiving water temperature	-----	-----	Shall not exceed 5°C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	----	-----	1.0
9.	Ammoniacal nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/1 max.	100	----	-----	100
11.	Free ammonia (as NH ₃) mg/1 max.	5.0	----	-----	5.0
12.	Biochemical Oxygen Demand (5 days at 20°C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	----	-----	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	-----	0.001
16.	Lead (as pb) mg/1 max.	01.	1.0	-----	2.0
17.	Cadmium (as Cd) mg/1 max.	2.0	1.0	-----	2.0

18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phenolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curie/ml. b. Beta emitter micro curie/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l

AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutant	Time Weighted Average	Concentration in Ambient Air		
			Industrial Area, Residential, Rural and Other areas	Ecological Sensitive Area (Notified by Central Govt.	Method of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1	Sulphur Dioxide (SO ₂), µg/m ³	Annual* 24 Hours**	50 80	20 80	1. Improve West and Gaeke method 2. Ultraviolet fluorescence
2	Oxides of Nitrogen as NO ₂ , µg/m ³	Annual* 24 Hours**	40 80	30 80	1. Jacob & Hcchheiser Modified (Na-Argenite Method) 2. Gas Phase Chemiluminescence
3	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual* 24 Hours**	60 100	60 100	-Gravimetric -TOEM -Beta Attenuation
4	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual* 24 hours**	40 60	40 60	-Gravimetric -TOEM -Beta Attenuation

* Annual Arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform interval.

** 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.